SHRI D. THENGARI: Out of these 169 people, how many belong to the Birla family? I want the number, not the names.

SHRI BHUPESH GUPTA: How many Princes?

MR. CHAIRMAN: I do not think it is a proper question. She has not got the names.

SHRI ARJUN ARORA: May I know if the Government will consider the advisability of publishing these names along with the wealth for which they are assessed? That will not harm the persons whose names are published and it will only add to their stature.

SHRI T. T. KRISHNAMACHARI: Under the Finance Bill approved by the Parliament the Government will now be in a position to give more information. The suggestion of the hon. Member will be considered.

भी भार० के० भुवालकाः क्या मितिस्टर महोदया बतलायेंगी कि १९६०-६१ ग्रौर १९६१-६२ के मुकाबले में इस समय ज्यादा बैल्य टैक्स देने वाले हैं या नहीं ?

श्रोमती तारकेश्वरी सिन्हाः ३१ मार्च, १९६२ तक वैल्थ टैक्स देने वालों की कुल संख्या ४१० थी ग्रौर ३१ मार्च, १९६३ तक जो ग्रांकड़े इस संबंध में हमारे पास हैं उसके म्ताबिक वैल्थ टैक्स देने वालों की कुल संख्या ४९७ है ।

SHRI B. K. GAIKWAD: From the reply it appears that there is something wrong in the machinery which assesses the income or wealth. May I know whether the Government will appoint some officer to check up these assessments which have been made by these assessing Officers? SHRI T. T. KRISHNAMACHARI: The Government do not agree that there is something wrong in the figures given.

SHRI BHUPESH GUPTA: May I request the Minister, through you, to make a list of all the assessees in the category of Rs. 20 lakhs and above and make it available to the Members of the House before the next Session so that we may also help the Government in the matter and detect people who have escaped?

SHRI T. T. KRISHNAMACHARI: The infc rmation that has been vouchsafed by my colleague has been given in an answer to a question On 2nd April. Ine figures are there. In regard t> individual cases. I have said that under the new Finance Bill which has now become an Act, the Governix ent have certain powers, more powers than they had before, and the suggestion made by the hon. Member may be considered as to whether the names should be published or not.

TAKE-OVER OF PLOTS BY GOVERNMENT

*272. SHHI LOKANATH MISRA: Will the Minister of WORKS AND HOUSING be pleased to state the number of plots which Government have taken over in Delhi due to noncompliance of their order for completion of construction of buildings within one year?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): In November 1963, a Press Note was issued giving the lessees of vacant plots in Rehabilitation colonies in Delhi a final opportunity .to complete construction by 31st December 1964, failing which action would be taken to resume the plots in accordance with the terms of the lease. The question of taking over of plots by Government, therefore* does not arise at present. SHRI MEHR CHAND KHANNA: No idea. A survey is to be taken of all the plot-holders or house-owners in Delhi. It will be a very long process. The question relates to those plots which were given to the displaced persons about 15 years afio. These plots were given with a view to constructing houses and if these plots have remained unbuilt for all these years, we are taking action. Either they should build on these plots or we take back and construct houses ourselves.

SHRI LOKANATH MISRA: My supplementary also related to plots on which there has been no construction. May I know if he has any figure of the number of plots belonging to any firm or individuals, where no construction has been made and the number of plots—more than one plot—held by those firms?

SHRI MEHR CHAND KHANNA: This can be divided into two parts, one in relation to rehabilitation colonies with which I deal directly and then there are other plots which are under the administrative control of the Chief Commissioner. According to the morning papers, there are about 7500 plots which lie now unbuilt upon and the Chief Commissioner of Delhi Administration is taking action in regard to the acquisitioning of those plots. As regards persons who have more than one plot or more than one house, I am sorry I have no information.

SHRI I. K. GUJRAL: In view of the fact that the Government, both in the Ministry of Works and Housing and in the Home Ministry are thinking of taking over those plots on which houses are not being built and also in view of the fact that there is an L.l.C. scheme for giving loans, is the Government aware that the present procedure of the L.l.C. is so irksome and delay-causing that till now they have sanctioned only three applications? Is the Government taking any steps to inform the L.l.C. that they must change their procedure in such a way that more houses in Delhi can come up?

SHRI MEHR CHAND KHANNA: As far as the Chief Commissioner is concerned, he issued a press note in 1960 giving three years to the plot-holders to construct or otherwise there will be acquisition proceedings. Even one extra year has passed. As regard the L.I.C. loans, they have only come into the picture lately. Unfortunately my feeling in the matter, as the Minister for Works and Housing, is that these plots are not being built upon. They are being exploited for certain purposes like very heavy rise in the prices, and we need houses in Delhi. If these 10,000 houses could be built, I have a feeling that the rents could be checked to an appreciable extent.

SHRI A. D. MANI: The Minister stated that the plots were given to the displaced persons, that is, persons who do not have financial resources. Was a show-cause notice served on these persons before the Government passed this order?

SHRI MEHR CHAND KHANNA: These persons were given these plots more than 15 years back. Hundreds of colonies have come up in Delhi along with shops also. I have given them notice giving them another year, that is till the end of December 1964, to build houses. If they want loans, they can go under the L.I.G. or M.I.G. scheme. These schemes are there but if these houses are not going to be built, because these plots were given more or less free, we must get these plots and build houses upon them.

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SHRI C. D. PANDE: When these plots a_e acquired by the Government, may I know whether the Government will again allot them to some other bidders or will build their own houses on those? If they are giving to bidders, may I know whether there will be further time given to them?

Shri MEHR CHAND KHANNA: As far as the plots under the local Administration concerned. are according to my information, these plots will be acquired under the Land Acquisition Act and my presumption is-I can have the matter verified if a separate question is asked-the Delhi Administration would be thinking of constructing houses on these plots. But I cannot say with a degree of certainty because I have no information. As far as the other plots in the rehabilitation colonies are concerned, we may build the houses ourselves, and if they are scattered, we will auction those plots and see that the houses are built

SHRI M. P. BHARGAVA: May I know, Sir, whether the plots in questfon belonged to displaced persons or officials or members of cooperative societies, and whether they are mostly in the hands of those who ihad originally purchased them, or have changed hands?

SHRI MEHR CHAND KHANNA: As far as the plots with the displaced persons are concerned, my presumption is that they are still with them and my hope is that houses would have been built upon Uiem before the expiry of the extended period. As far as the plots coming under the Chief Commis-.sioner's administrative control are concerned, they are in various colonies and prices must have been paid .for them and he proposes to pay the • owners the market price under the :Land Acquisition Act.

SHRI BHUPESH GUPTA: May know, Sir, whether any serious

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attempt has been made to study and analyse and find out the *bona fide* cases where, on account of financial difficulties, the displaced persons have not been able to construct houses and, if so, whether those cases have been sought to be dealt with sympathetically, by the Government taking the initiative in order that they can get the requisite finance?

SHRI MEHR CHAND KHANNA: It is not essential that every displaced person must own a house of his own. Our duty is to provide them with shelter, and if he is not in a position to build a house from out of his funds, then he can take a loan and the Low Income Group Housing Scheme or the Middle Income Group Housing Scheme is open to them. But if still he will not build the house, even after fifteen years, we cannot naturally allow these two thousand plots to be wasted, and houses will have to be built upon those plots.

FOREIGN TECHNICAL PERSONNEL

*273. SHRI NIREN GHOSH: Will the Minister of FINANCE be pleased to state the number of foreign technical personnel enjoying tax-free salaries in each year of the current Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI STNHA) : The requisite information is being collected and will be laid on the Table of the House as soon as available.

SHRI NIREN GHOSH: As in this case where notice was duly given, on a number of questions it has become the habit of the Ministers to reply that the requisite information is being collected. But they never lay it on the Table of the House.

SHRI A. D. MANI: When did you submit the question?

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